

Dt. 10.05.01

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.
Hon'ble Maj. Gen. K.K. Srivastava , A.M.

We have heard Sri R. Verma, learned counsel for the applicant and Sri J.N. Sharma, learned counsel for the respondents.

The grievance of the applicant is against the order dt. 18.04.01 by which the notification dt. 06.03.01 has been amended and the post of Extra Departmental Branch Post Master (EDBPM), Piarounta has been declared to be unreserved. Earlier, it was reserved for backward category. The contention of the learned counsel for the applicant is that in view of the aforesaid order, applicant shall be deprived of the consideration. In our opinion, the submission of the learned counsel for the applicant is not correct. Against a post meant for general candidate, the candidates belonging to ~~other~~ ^{reserved} categories may contest, ^{with only difference that} ~~accordingly~~, the reserved candidates can not get the benefit of the reservation policy. The O.A is disposed of accordingly.

No costs.



Member- A.



Vice-Chairman.

/Anand/